

GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
UNSTARRED QUESTION NO. †910
ANSWERED ON 20.07.2017

RAIN WATER HARVESTING

†910. SHRI LAXMI NARAYAN YADAV

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether the Government has undertaken any works towards rain water harvesting in cities by developing/evolving the rain water harvesting system technique in cities, if so, the details thereof and if not, the reasons therefor;
- (b) the steps taken by the Government for making the rain water harvesting mandatory for all agencies in cities; and
- (c) the outcome/success achieved as a result of the same?

ANSWER

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION

(DR. SANJEEV KUMAR BALYAN)

(a) to (c) Central Ground Water Board (CGWB) has prepared a Manual on Artificial Recharge to Groundwater which presents various techniques on artificial recharge and rainwater harvesting for rural as well as urban areas. Further, CGWB has also prepared a conceptual document entitled “Master Plan for Artificial Recharge to Ground Water, 2013”, which envisages construction of different types of artificial recharge structures in the Country including those in urban areas.

Central Ground Water Authority (CGWA) has issued advisories to States and UTs to take measures to promote/adopt artificial recharge to ground water / rain water harvesting. So far, 30 States/UTs have made rain water harvesting mandatory by enacting laws or by formulating rules & regulations or by including provisions in building bye-laws or through suitable Government Orders.

Ministry of Urban Development has released Model Building Bye Laws (MBBL) in March, 2016, which is an advisory document for the State/UT Governments. MBBL, 2016 has provisions of rain water harvesting in different building categories such as in residential, public and semi-public building, commercial and industrial.